

DIVISION BENCH  
COURT - II

S-17

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

CP/200(KB)2023  
IA(COMPANIES.ACT)/137(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> JULY 2024**

IN THE MATTER OF	<b>PAWAN SINGHAL VS GIR MOVERS PRIVATE LIMITED</b>
UNDER SECTION	<b>SEC. 241(1) SEC. 242(4) SEC. 244(1)</b>

**Appearance (via video conferencing/physically)**

Mr. Ashwini Kumar Dhatwalia, Adv. ] For the Applicant in  
Mr. Debmalya Ganguli, Adv. ] IA(COMPANIES.ACT)/137(KB)2024  
Ms. Sudarshana Dutta, Adv. ]  
Mr. S. Ganguli, Adv. ]

Ms. Rakhi Shroff, Adv. ] For the Respondent

**ORDER**

1. Learned Counsel for the Applicant present. Learned Counsel for the Respondent present.
2. **IA(COMPANIES.ACT)/137(KB)2024:**
  - a. Learned Counsel accepts notice on behalf of the Respondents and submits that she wants to file a reply affidavit within a period of three weeks.
  - b. List this matter for arguments on **6<sup>th</sup> September, 2024.**

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**